

jected a requirement of additional land to be acquired for expansion of K.K. Range. The Government have not taken any decision on this proposal.

(b) and (c). Do not arise.

(d) and (e). The compensation under the law will be paid to the persons affected, on acquisition.

Strength of Judges in Aurangabad bench of Bombay High Court

874. SHRI SHANKARRAO KALE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the number of judges in Aurangabad bench of Bombay High Court is adequate; and

(b) if not, the steps being taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b): According to Section 2 of the High Court of Bombay (Establishment of a permanent bench at Aurangabad) Order, 1984, "such Judges of the High Court of Bombay, being not less than 4 in number, as the Chief Justice of that High Court may, from time to time, nominate shall sit at Aurangabad in order to exercise the jurisdiction and power for the time being vested in that High Court in respect of Cases arising in" certain Districts of Maharashtra. Thus, Chief Justice of the Bombay High Court nominates as many Judges as he considers adequate to sit at the Aurangabad Bench subject to the condition that the number of Judges nominated is not less than 4.

Scheme for Direct Assistance to Small and Ancillary Industries

875. SHRIMATI KRISHNENDRA KAUR DEEPA:
SHRI DATTATRAYA BANDARU:
DR. LAXMINARAYAN PANDEYA:
SHRI ANNA JOSHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Small Industries Development Bank of India has started a new scheme for providing direct assistance to small and ancillary industries to enable them to undertake technology upgradation and product diversification:

(b) if so, the details thereof; and

(c) the number of industries proposed to be provided assistance under the scheme during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The objective of the Scheme is to encourage existing ancillaries/subcontracting units, linked to well established mother units, marketing organisations or export houses in the private sector, located in areas outside the jurisdiction of big metropolitan cities, to adopt improved and updated technology, and to enhance their marketing and exports on the basis of the recommendations of their mother units.

(c) SIDBI have reported that no target has been fixed for the number of industries to be assisted under the scheme during the current year. All proposals that conform to the various parameters of the scheme and

are viable are eligible for assistance under the Scheme.

Delinking of Associated Banks from S.B.I.

876. SHRIMATI KRISHNENDRA KAUR (DEEPA):
SHRI DATTATRAYA BANDARU:
SHRI BALRAJ PASSI:
SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned 'MPs favour demand to delink associated banks from SBI' appearing in the Economic Times dated January 29, 1992;

(b) if so, the details in this regard; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Government have seen the news-item referred to in the question regarding the memorandum submitted by some Hon'ble MPs recommending that 7 associate banks of the State Bank of India be merged into one corporation by delinking them from that bank.

The Committee on the Financial System, under the Chairmanship of Shri M.

Narasimham, set up by the Government to examine all aspects relating to the structure, organisation, function and procedures of the financial system has, in its report inter alia, made certain recommendations regarding restructuring of the banking system. So far no decision has been taken in this regard.

[*Translation*]

Assistance from Japan

877. DR. LAXMINARAYAN PANDEYA:
SHRI MRUTYUNJAYA NAYAK:
SHRI R. SURENDER REDDY:
SHRI RAM VILAS PASWAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Japan has signed an agreement recently to give assistance of 66000 million Yen to India;

(b) if so, the details of the projects on which this amount is to be incurred and the time by which these projects are likely to be completed; and

(c) the conditions laid by Japan for these loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Yes, Sir. Five Loan Agreements for Yen, 66,082 million as detailed below were signed with OECF of Japan on 9.1.1992:

<i>Project</i>	<i>Amount in Million Yen</i>	<i>Expected Date of Completion</i>
i) Gandhar Gas Based Combined Cycle Power Project (II)	42,599	July, 1995